

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 15.03.2012

The meeting No.48/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 15.03.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.46/AM-12 dated 23.02.2012 and No.47/AM-12 dated 01.03.2012 were ratified. The agenda for meeting No.48/AM-12 dated 15.03.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 48/84-ALC3/2011 **MEETING DATE** : 15.03.2012

Case No.: 47/43/81-ALC2/2011	Party Name: KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:48/84-ALC3/2011 15.03.2012	Status: Approved
HQ File :01/81/050/00412/AM12/	RLA File :02/24/040/00087/AM12/	Lic.No/Date:0210169945	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tubular Bag (Gauntlet) containing:- Polyester Yarn – 11111 Kgs, T/C:- Gauntlet (Tubular Bags)	20,00,000 Nos.	Polyester yarn – “T/C:- High Tenacity Polyester yarn 550 Dtex/96f AA Grade or 555 Dtex/96f AA Grade”	12,000 Kgs. (including 8% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/48/84-ALC3/2011	Party Name: RAYMOND LIMITED	Meet No/Date:48/84-ALC3/2011 15.03.2012	Status: Approved
HQ File :01/84/050/00352/AM12/	RLA File :03/95/040/00983/AM12/	Lic.No/Date:0310685123 06.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tussar silk wool blended fabrics (Tussah silk wool blended fabrics) Blend:52% silk (14556 Kgs.) & 48% wool (13437 Kgs.), Width of fabric:155 cms, GSM:	1,00,000 Meters	Greasy wool	17,505.600 Kgs.
			Tusser (Tussah) silk tops	18,087.890 Kgs.
			Acid dyes/Metal Complex dyes	350.110 Kgs.
			Tinting agents	177.970 Kgs.

180.60

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(3)

Case No.465	M/s T.H.E. Makers Pvt. Ltd., New Delhi
NC 48/AM-12, dt.15.3.2012	File No.01/84/50/187/AM-04/DES-V
Ratification of input output norms against Advance Authorisation No. 0510093295 dated 13.06.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Priyadarshi Manish, Advocate, present on behalf of the firm in the meeting. During the meeting, Ms. Priyadarshi requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 19.04.2012.

(4)

Case No.466	M/s SRF Ltd., Tamil Nadu
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/249/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0410128751 dated 30.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dhiraj Asthana, Associate Vice President of the firm, present in the meeting. During the meeting, Mr. Asthana requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 19.04.2012.

(5)

Case No.467	M/s SRF Ltd., Tamil Nadu
NC 48/AM-12, dt.15.03.2012	File No.01/84/50/224/AM-12/DES-V
Ratification of input output norms against Advance Authorization No. 0410128354 dated 21.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dhiraj Asthana,

Associate Vice President of the firm, present in the meeting. During the meeting, Mr. Asthana requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 19.04.2012.

(6)

Case No.468	M/s SRF Ltd., Tamil Nadu
NC 48/AM-12, dt.15.03.2012	File No.01/84/50/211/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410127860 dated 08.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dhiraj Asthana, Associate Vice President of the firm, present in the meeting. During the meeting, Mr. Asthana requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 19.04.2012.

(7)

Case No.469	M/s SRF Ltd., Tamil Nadu
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/209/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410127858 dated 08.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dhiraj Asthana, Associate Vice President of the firm, present in the meeting. During the meeting, Mr. Asthana requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 19.04.2012.

(8)

Case No.470	M/s SRF Ltd., Tamil Nadu
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/210/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410127859 dated 08.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dhiraj Asthana, Associate Vice President of the firm, present in the meeting. During the meeting, Mr. Asthana requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 19.04.2012.

(9)

Case No.471	M/s Gaurav International, New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/064/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510217510 dated 07.03.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was rejected by Norms Committee in its meeting held on 24.04.2008. The firm has requested for reconsideration of the proposal in their letter dated 5.3.2012. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm for their clarification about this delay in respect of their request for reconsideration of the proposal so late. The case is deferred for re-listing on 26.04.2012.

(10)

Case No.472	M/s Richa & Co., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/338/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510278879 dated 08.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and applicant firm has not replied the DC (MSME) letter dated 28.2.2012 till date. It was, therefore, decided to await the same and defer the case for re-listing on 12.04.2012. However, the additional export product Ladies Jacket made of 100% Linen dyed fabric, GSM-205+/-10%, Style No.IC202304 allowed by the Norms Committee.

(11)

Case No.473	M/s Richa & Co., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/111/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510183620 dated 29.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

(12)

Case No.474	M/s Richa & Co., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/088/AM-11/DES-V
Re-fixation of input output norms against Advance Licence No.0510266030 dated 14.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

(13)

Case No.475	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/416/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510232635 dated 16.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

(14)

Case No.476	M/s B.L. International, New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/115/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510296568 dated 14.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

(15)

Case No.477	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/248/AM-10/DES-V
Ratification of Advance Authorisation No.0310550693 dated 14.12.2009 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export description, applicant firm has not given the size-wise number of pieces of the export item. Without requisite information, the Committee could not compute the requirement of fabric and decided to maintain status quo in this case.

-(16)

Case No.478	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/168/AM-12/DES-V
Ratification of Advance Authorisation No.0310642424 dated 15.07.2011 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

-(17)

Case No.479	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/316/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.0310610408 dated 11.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export description, applicant firm has given the size of the export item, but the firm has not given the specific number of pieces of the export item. Without requisite information, the Committee was unable to finalise the norms and decided to maintain status quo in this case.

(18)

Case No.480	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/258/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No.3110051718 dated 05.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical errors in the minutes of NC meeting No.41/AM-12 held on 12.01.2012 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the errors and ratify the revised Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/52/2011-12/Hosy., dated 13.03.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Moon Pillow inlet/ Covers, size 79x38 cms	46,000 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-275+/-10%, width 160 cms.	14,900 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-270+/-10%, width 160 cms.	14,900 Sq. meter
2.	Nursing Pillow Covers type 510s, size 42x158 cms	4500 pieces	Processed man made 100% Polyester, Micro plush dyed fabric, GSM-260+/- 10%, width 160 cms.	6,048 Sq. meter
3.	Nursing Pillow Covers type 510s, size 42x158 cms.	500 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-275+/-10%, width 160 cms.	336 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-270+/-10%, width 160 cms.	336 Sq. meter
4.	Neck Pillow Inlet (Small), size 53x21 cms	300 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-275+/-10%, width 160 cms.	43.5 Sq. meter
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-270+/-10%, width 160 cms.	43.5 Sq. meter
5.	Pillow Inlet/Cover, size	300 pieces	Processed man made knitted Spandex	90 Sq.

	75x40 cms		fabric 90% Polyester 10% Spandex dyed fabric, GSM-275+/-10%, width 160 cms.	meter	
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-270+/-10%, width 160 cms.	90 meter	Sq.
6.	Neck Pillow Inlet/Cover 570, size 63x21 cms.	80 pieces	Processed man made 100% Polyester, Micro plush dyed fabric, GSM-260+/-10%, width 160 cms.	40 meter	Sq.
7.	Neck Pillow Inlet/Covers, size 63x21 cms.	500 pieces	Processed man made knitted Spandex fabric 90% Polyester 10% Spandex dyed fabric, GSM-275+/-10%, width 160 cms.	127 meter	Sq.
			Processed man made 85% Polyester, 15% Polyamide Micro plush dyed fabric, GSM-270+/-10%, width 160 cms.	127 meter	Sq.
8.	Nursing Pillow Covers type 510M, size 73x33 cms	80 pieces	Processed man made 100% Polyester Micro plush dyed fabric, GSM-260+/-10%, width 160 cms.	80 meter	Sq.
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>					

(19)

Case No.481	M/s Inmarco Industries Pvt. Ltd., Mumbai
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/292/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310664311 dated	

09.11.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

(20)

Case No.482	M/s Jiva Design Pvt. Ltd., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/162/139/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510216003 dated 08.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

(21)

Case No.483	M/s Om Jyoti Apparels, Noida
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/176/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510309186 dated 24.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by NC in its meeting held on 22.12.2011. The details submitted by the firm do not show the proof of use of patchwork used in the fabric. The firm has also not provided the CAD/CAM, drawing and design of the export item. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 26.04.2012.

(22)

Case No.484	M/s Sagar Brush Industries, Tamil Nadu
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/274/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3510036332 dated 25.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting No.40/AM-12, held on 05.01.2012 and no ad-hoc norms was fixed in that meeting. Now the firm has submitted the proposal with changed description in export and import item. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with changed description in export and import item as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Processed Nylon Monofilament (tipped, flagged and mixed) for Paint Brush Bristles	1863 Kgs.	Nylon Monofilament for Paint Brush Bristles(Unprocessed)	1882 Kgs. (including 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.485	M/s Stand21 Exports (India) Pvt. Ltd., Chennai
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/275/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410130839 dated 24.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

(24)

Case No.486	M/s Niyaz Apparels, Chennai
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/100/AM-02/DES-V
Ratification of input output norms against Advance Authorisation No.0410026211 dated 09.05.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.04.2012.

(25)

Case No.487	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/0003/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510287410 dated 04.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting held on 19.05.2011 and due to typographical errors, wrong export quantity has been imposed in item 3 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the errors in item No.3 and ratify the Advance Authorization issued in this case in respect of item No.3 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant girls dress made of 100% Polyester solid dyed woven fabric, GSM-78+/-10%, with lining i.e. 100% Polyester solid dyed woven fabric, GSM-64+/-10% (Style No.849504)	2500 Pcs.	100% Polyester solid dyed woven fabric, GSM-78+/-10%	3781 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.488	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/176/AM-11/DES-V
Request to correct the import quantity allowed that is 198 Sq. meters at Srl. No.3 in the decision case No.3/40/8 Advance Licence No.0510280005 dated 21.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting held on 24.02.2011 and due to typographical errors, wrong import quantity has been imposed in item 3 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the errors in item No.3 and ratify the Advance Authorization issued in this case in respect of item No.3 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic top in 100% viscose solid dyed woven fabric, GSM-82+/-10% (Style No.837916)	2850 Pcs.	100% viscose solid dyed woven fabric, GSM-82+/-10%	5198 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.489	M/s Orient Craft Ltd., Gurgaon
NC 48/AM-12, dt. 15.3.2012	File No.01/84/162/220/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/75/2011-12/Hosy., dated 14.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt Cover, Size-114"X96" made from 100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1 pc.	100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	8.79 Sq. meter per piece
2.	Quilt Cover, Size-96"X96"	1 pc.	100% Silk Habutai	8.79 Sq. meter per

	made from 100% Silk Habutai dyed woven Fabric, GSM-42+/-10%		dyed woven Fabric, GSM-42+/-10%	piece
3.	Sham (Quilted), Size-20''X28'' made of 100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1 pc.	100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	0.93 Sq. meter per piece
4.	Sham (Quilted), Size-20''X34'' made of 100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1 pc.	100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1.10 Sq. meter per piece
5.	Sham (Quilted), Size-26''X26'' made of 100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1 pc.	100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1.14 Sq. meter per piece
6.	Boudior (Pillow) Quilted, Size-14''X22'' made of 100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	1 pc.	100% Silk Habutai dyed woven Fabric, GSM-42+/-10%	0.57 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(28)

Case No.490	M/s Orient Craft Ltd., Gurgaon
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NC 48/AM-12, dt. 15.3.2012	File No.01/84/162/329/AM-12/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264385 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/76/2011-12/Hosy., dated 14.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' cape made from 42% Cupro, 31 Cotton, 27% Linen woven fabric, GSM-184+/-10%, Style No.SJ249153WN	1 pc.	42% Cupro, 31 Cotton, 27% Linen woven fabric, GSM-184+/-10%	3.23 Sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(29)

Case No.491	M/s Richa & Co., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/162/405/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510219429 dated 17.04.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, application, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

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(30)

Case No.492	M/s Richa & Co., New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/250/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510225076 dated 07.08.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting No.21/AM-09, held on 21.08.2008 and no ad-hoc norms was fixed in that meeting due to

technical reasons. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies sleeveless coat made of 100% cotton velvet dyed woven fabric, GSM-180(+/-10%), Style No.116436.	2320 Nos.	100% cotton velvet dyed woven fabric, GSM-180(+/-10%)	4408 Sq. meter.
2.	Ladies full sleeve jacket with embroidery made of 98% cotton 2% spandex yarn dyed denim woven fabric, GSM-296(+/-10%), Style No.116412.	2700 Nos.	98% cotton 2% spandex yarn dyed denim woven fabric, GSM-296(+/-10%)	8235 Sq. meter.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

31)

Case No.493	M/s Gaurav International, New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/240/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510218519 dated 26.03.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting No.20/AM-09, held on 14.08.2008 and no ad-hoc norms was fixed in that meeting due to technical reasons. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kids girls dress made of 70% cotton 30% silk dyed woven fabric, GSM-36(+/-10%),	2100 Nos.	70% cotton 30% silk dyed woven fabric, GSM-36(+/-10%)	5250 Sq. meter.

Style No.426253.			
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.494	M/s Gaurav International, New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/163/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510222434 dated 19.06.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting No.14/AM-09, held on 03.07.2008 and no ad-hoc norms was fixed in that meeting due to technical reasons. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 75% cotton 25% nylon light weight dyed woven fabric, GSM-180(+/-10%) 100% Polyester dyed woven fabric (Lining), GSM-100(+/-10%), Style No.604279/609575J)	17,300 Nos.	75% cotton 25% nylon light weight dyed woven fabric, GSM-180(+/-10%)	29,410 Sq. meter
			100% Polyester dyed woven fabric, GSM-100(+/-10%)	24,220 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.495	M/s Chelsea Mills, New Delhi
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/294/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorisation No.0510307402 dated 08.11.2011.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there were typographical errors in the minutes of NC meeting No.42/AM-12 held on 19.01.2012 in this case. With the approval of Chairman, NC-V Committee, the errors has been rectified in respect of Srl. No.1, 2, 3, 4, 5, 6, 7(i), 8, 9 & 10 as indicated by the applicant firm vide their letter dated 7th March, 2012 and the same has been conveyed to the applicant firm vide DGFT letter dated 9.3.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

In respect of Srl. No.7(ii) as indicated by the applicant firm vide their letter dated 7th March, 2012 for the higher requirement of fabric from 0.92 Sq. meter per piece to 0.98 Sq. meter per piece, the Committee is of the view that requirement of fabric of 0.92 Sq. meter per piece was calculated as per drawing, design and other relevant papers provided by the applicant firm and after deliberations in consultation with representatives of technical authorities present in the meeting. Therefore, Committee was not agreed with the demand of applicant firm for the higher requirement of fabric from 0.92 Sq. meter per piece to 0.98 Sq. meter per piece and maintained status quo in this case.

(34)

Case No.496	M/s Luminous International, Kolkata
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/124/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210161639 dated 04.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.39/AM-12 held on 29.12.2011 in this case and the date of licence was indicated 14.07.2011 in place of 04.07.2011. With the approval of Chairman, NC-V Committee, the date of the licence has been corrected from 14.07.2011 to 04.07.2011 and the applicant firm has been informed accordingly. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(35)

Case No.497	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/167/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210144640 dated 08.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting held on 10.03.2011 in this case and the Advance Authorisation No. was indicated 0210144840 in place of 0210144640. With the approval of Chairman, NC-V Committee, the Advance Authorisation No. has been corrected from 0210144840 to 0210144640 and the applicant firm has been informed accordingly. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(36)

Case No.498	M/s Gaurav International, Gurgaon
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/145/AM-05/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510129844 dated 22.06.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, application, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

(37)

Case No.499	M/s Gaurav International, Gurgaon
NC 48/AM-12, dt. 15.3.2012	File No.01/84/50/412/AM-03/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510070496 dated 17.10.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, application, complete justification and technical person to explain the case. The

case stands for re-listing on 19.04.2012.
